

[*Translation*]

**Construction of Industrial Residential Premises**

3479. SHRI JAI PRAKASH AGARWAL : Will the MINISTER OF FINANCE be pleased to state :

(a) the names of the Private builders with whom the Shipping Credit and Investment Corporation of India (SCICI) have signed an agreement for the construction of Industrial and Residential premises during the last three Years and till date ;

(b) whether some private builders of Delhi are also included therein ;

(c) if so, the details thereof ;

(d) the details of progress made so far in this regard ; and

(e) the time by which these agreements are likely to be finalised and the work thereon is likely to be completed ?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) SCICI Ltd. has reported that it has entered into agreement with the following four builders/developers for purchase of residential flats :

- (i) Suraj Estate Developers Pvt. Ltd. (SEDPL)
- (ii) Shree and Company Pvt. Ltd. (SPL)
- (iii) Lokhandwala construction Industries Ltd. (LCIL)
- (iv) DLF Universal Ltd. (DUL)

(b) No, Sir.

(c) Does not arise.

(d) The details of the various projects entrusted to the aforesaid builders/developers are as under :

- (i) SEDPL have handed over ten flats and the balance 21 flats in two separate buildings are yet to be built and delivered to SCICI Ltd. in Mumbai ;
- (ii) SPL have handed over five flats in Mumbai to SCICI Ltd. ;
- (iii) LCIL have handed over ten flats in Mumbai to SCICI Ltd. ; and

(iv) 15 flats are under construction by DUL in Gurgaon, Haryana.

(e) SCICI Ltd. has reported that the expected date of possession of flats developed by SEDPL is December 1997 and that of flats developed by DUL is April 1998.

[*English*]

**Subsidy to Handloom Industry**

3480. SHRI T. GOVINDAN : Will the Minister of TEXTILES be pleased to state :

(a) whether the Government propose to save the traditional handloom industry by giving more subsidy for export purposes to complete the world market ; and

(b) if so, the details thereof ?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA) : (a) and (b) No subsidy as such is being given by the Government of India to handloom exporters. However, the government have been taking a number of steps to boost exports of handloom goods from the country, such as sponsoring Buyer-Seller Meets, participation in fairs in major markets, product development and quality upgradation through appropriate training programmes.

**FERA Violation**

3481 : SHRI N.S.V. CHITTHAN : Will the Minister of FINANCE be pleased to state :

(a) the total number of cases of FERA violations detected in the country during the last three years, year wise ;

(b) the details thereof, State-wise and Union Territorywise ; and

(c) the number of persons involved in these cases.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) The total number of cases detected by the enforcement Directorate for violation of the provisions of the Foreign Exchange Regulation Act, during the years 1993, 1994 and 1995 were 5040, 6601 and 5633 respectively.

(b) State and Union Territory-wise details are not maintained. However, the number of cases Zone-wise are as under :

*Total number of cases detected by zonal offices*

Year	Bombay	Calcutta	Delhi	Jalandhar	Madras
1993	1320	991	992	220	1512
1994	1631	1050	1566	942	1412
1995	1508	931	1953	268	973

(c) At present, data regarding the number of persons involved in such cases is not being generated.

**Jobs to Dependents of Deceased Employees  
in U.B.I.**

3482. SHRI PRAMOTHES MUKHERJEE : Will the Minister of FINANCE be pleased to state :

(a) whether United Bank Of India, Calcutta has not yet settled various cases of employment under compassionate grounds;

(b) whether a series of representations have been pending with the bank for a long time in this regard;

(c) if so, the facts and details thereof; and

(d) the time by which all these cases are likely to be settled?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) United Bank of India has reported that the cases of all eligible persons for employment under compassionate grounds (Die-in-harness Scheme) have been settled as on date

(b) No Sir

(c) and (d) Do not arise

**Exemption of Insurance Sector from Regulatory  
Control of CAG and CBI**

3483. SHRI S. SANDIPAN THORAT : Will the Minister of FINANCE be pleased to state :

(a) whether Confederation of Indian Industry has sought to free the Insurance sector from regulatory control of the Comptroller and Auditor General of India (CAG) and Central Bureau of Investigation (CBI) ;

(b) if so, the details thereof ; and

(c) the reaction of the Government thereon ?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) to (c) As per the news item appearing in Financial Express dated August 3, 1996,

Confederation of Indian Industry has made the suggestion that both Life Insurance Corporation (LIC) and General Insurance Corporation (GIC) should be freed from regulatory controls of CAG and CBI. However, no such proposal is under consideration of the Government.

**Monitoring of Sick PSUs**

3484. SHRI JITENDRA NATH DAS : Will the Minister of FINANCE be pleased to state :

(a) whether a Group comprising of some Ministers led by Finance Minister has been set up to oversee the sick Public Sector Undertakings (PSUs) ; and

(b) if so, the details thereof ?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) and (b) A Group of Ministers (GOM) under the Chairmanship of Finance Minister was constituted by Government in March 1994 to review the performance of public sector enterprises (PSEs), particularly sick enterprises. The terms of reference included giving directions and guidelines to Ministries on the package of relief to take a stand or make a commitment before the Board for Industrial and Financial Reconstruction (BIFR) in each case of PSE referred to BIFR

**Issue of Licence for Ice-Cream**

3485. SHRIMATI JAYAWANTI NAVINCHANDRA MEHTA : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government have issued licences to Multinational Corporations to operate in India in the field of Ice-cream ;

(b) if so, the names of the companies already established their out-lets, location-wise and the Multinational Corporation likely to join them ;

(c) whether any studies has been conducted regarding their impact on indigenous manufacturers ;

(d) if so, the steps being taken to safeguard their interests ;